

(4)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

C.P. No.179/ 2005 IN  
O.A. No.2770/2002

New Delhi this the 22<sup>nd</sup> day of August, 2005

Hon'ble Shri V.K. Majotra, Vice Chairman (A)  
Hon'ble Mrs. Meera Chhibber, Member (J)

Shri Chhedi Lal  
Additional Commissioner of Income Tax,  
4, Manhar Plot Rameshwar Complex,  
Rajkot (Gujarat).

-Applicant

(By Advocate: Shri D.P. Sharma)

Versus

1. Shri K.M. Chandrasekhar,  
Secretary Revenue,  
Through Ministry of Finance,  
Govt. of India, North Block,  
New Delhi.
2. Shri Berjinder Singh,  
Chairman,  
Central Board of Direct Taxes,  
North Block, New Delhi.

-Respondents

(By Advocate: Shri V.P. Uppal)

**ORDER (Oral)**

**Hon'ble Shri V.K. Majotra, Vice Chairman (A)**

Learned counsel heard.

2. OA-2770/2002 was disposed of vide order dated 28.9.2004 with the following observations/directions to the respondents:-

"11. Under the circumstances, we find that there has been downgrading which was not communicated to the applicant and therefore we allow the present application on direct that:

i) Review DPC should be held to consider the claim of the applicant in the

light of the findings recorded by us; and

ii) Claim of the applicant should be considered in accordance with rules and if so promoted consequential benefits should be accorded.

12. OA is disposed of in the above terms. No costs".

3. Learned counsel of respondents has pointed out that although there has been delay for which the respondents seek unconditional apology, a reference has been made to UPSC for holding the review DPC on 3.6.2005. He assured

*Wb*

that respondents would pursue the matter with UPSC so that the review DPC is held expeditiously.

4. In this view of the matter, contempt proceedings are dropped and notices to the respondents are discharged, however, in case the review DPC is not held within a period of two months from now, applicant shall have liberty to revive the 16

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(Meera Chhibber)  
Member (J)

V.K. Majotra

(V.K. Majotra) 22.8.05  
Vice Chairman (A)

cc.